CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.236/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for

> Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV 4A Power Transmission Limited (a 100% wholly owned subsidiary of

Power Grid Corporation of India Limited).

Petitioner : Rajasthan IV 4A Power Transmission Limited (RIVPTL)

: Central Transmission Utility of India Limited and Ors. Respondents

Petition No. 237/TL/2025

: Petition under Section 14 & 15 of the Electricity Act, 2003 read Subject

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4A Power Transmission

Limited.

Petitioner : Rajasthan IV 4A Power Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : 18.3.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rohit Jain, RIVPTL

Shri Shashank Singh, RECPDCL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges for the Inter-State Transmission System for "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5 GW): Part A" ("the Project") as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project.

- 2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:
 - a) Admit and issue notice to the Respondents;

- b) The Petitioner to implead Developer of Fatehgarh-IV PS (Sec-2), Barmer-I PS, and Dausa S/s along with UPPTCL as a party to the present Petition and to file a revised memo to parties within two days.
- c) The Respondents, including impleaded Respondents, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.
- d) CTUIL to file on an affidavit within two weeks the following details in the below tabulated formats:
 - (i) Details of the Inter-Connecting Upstream and Downstream Transmission System:

S.No.	Particulars	Details of the Transmissi on system	STU /ISTS	Implementing Agency	Implementati on mode (RTM/TBCB)	Commissioning Schedule/ Status
1	Upstream Transmission system					
2	Downstream Transmission system					

Details of the connectivity/ GNA granted and/ or applications received at Barmer-I PS and Ghiror S/s- AIS along with the relevant documents as per the following table:

S.No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity / GNA	Conn. BGs furnished
1					

3. The matters will be listed for hearing on **24.4.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)